

**Bail Appl. No.1368/20  
State Vs.Sanjay  
FIR No.406/19  
PS : Prem Nagar  
U/s. 25/54/59 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Satish Kumar, Id. Counsel for the accused/applicant.

Report of the IO perused.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused submits that the accused is in JC since 09.08.2019 and has been falsely implicated in the present case. It is prayed that the wife of the accused is suffering from various ailments and is not fit for work and has been advised surgery. It is also prayed that the applicant has four minor children to look after.

Ld. Addl. PP for the State opposes the bail application on the ground that there are serious allegations against the applicant/accused. However, it is conceded that IO has verified that the wife of the accused is under medical treatment and the same are found to be correct.

Keeping in view the period of custody of over six months, nature of offence and without further going into the merits of the case, on humanitarian grounds, applicant/accused **Sanjay** is admitted to **interim bail** for a period of **45 days** from the date of release, on following conditions: -

1. Accused shall furnish bail bond in the sum of Rs.50,000/-, with one surety of the like amount, to the satisfaction of Ld.M.M./Ld.Duty

M.M,

2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per rules.

Application is disposed of accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1369/20  
State Vs.Mukesh @ Putti  
FIR No.569/20  
PS : Sultan Puri  
U/s. 307/188/34 IPC**

**01.06.2020**

**Application for regular/interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. A. K. Sharma, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the accused is in JC since 06.05.2020 and has been falsely implicated in the present case. It is stated that no material investigation is now pending and that complainant is a hardened criminal who was forcing the accused to take to crime and that there was an altercation between two groups due to which a cross- FIR was also registered against the friend of the complainant. It is submitted that the father of the applicant/accused is paralysed since 2015 and his mother is also not well. It is prayed that being the only male member of the family, accused/applicant be granted bail on compassionate grounds.

Ld. Addl. PP for the State opposes the bail application strongly with the submission that the applicant/accused is the main offender who himself caused knife/stab injuries on the buttocks and thighs of the complainant and the weapon of offence i.e. knife has also been recovered from his possession. It is further submitted that that investigation is pending in material particulars as the brother of the applicant who is also the co-accused, is himself absconding.

Looking into the entire facts and circumstances, there are serious allegations against the applicant/accused who caused dangerous knife stab injuries upon the complainant and further considering that the co-accused is still absconding and investigation being at a very nascent stage, no case is made out on merits to allow the application, at this stage. On humanitarian grounds, the alleged medical history of the parents of the applicant is that of chronic nature and no such compelling ailments have been disclosed which require urgent medical intervention. There is no case made out for grant of bail on merits or any urgency, as prayed, at this stage. **Application is accordingly, dismissed.**

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1367/20  
State Vs.Akash @ Akku  
FIR No. 277/19  
PS : Sultan Puri  
U/s. 302/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Atul Kumar, Id. Counsel for the accused/applicant.

Report of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused has filed the present application contending that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

During course of arguments, it is conceded that the application has been filed inadvertently as the applicant does not fulfill any of the criteria as per the guidelines for interim bail in view of the outbreak of COVID-19 pandemic. At this stage, Id. Counsel for the applicant/accused seeks permission to withdraw the present application.

In view of the request of Id. Counsel for the applicant/accused, present bail **application is dismissed as withdrawn.**

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1366/20  
State Vs.Mukesh @ Ramesh  
FIR No.150/18  
PS : Sultan Puri  
U/s. 308/354B/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Ms. Babita Tyagi, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

During the course of arguments, Id. Counsel for the applicant/accused seeks time to virtually file (by mail or whatsapp) the copy of the interim bail order of which extension has been sought.

Ld. Addl. PP for the State submits that the bail period of accused has lapsed on 30.05.2020 and the applicant/accused has not surrendered upon expiration of period of interim bail.

As submitted, time is granted to file the order of interim bail in respect of applicant/accused, on the basis of which extension has been prayed in the present application. Adjournment also prayed to submit the applicable guidelines passed by Hon'ble High Court of Delhi, on the basis of which, the applicant is stated to have been granted interim bail.

Let a report be also called from IO as regards the interim bail, if any.

Put up on **02.06.2020**.

Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**



**Bail Appl. No.1365/20  
State Vs.Mukesh  
FIR No.432/19  
PS : Prem Nagar  
U/s. 302/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. S. K. Sengar, Id. Counsel for the accused/applicant.

Report of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused submits that the accused is in JC since 17.08.2019 and is a young boy of 23-24 years. It is also contended that the father of the accused has been hospitalised in local hospital since 24.05.2020 and interim bail for 30 days is prayed to take care of his father on medical ground.

Ld. Addl. PP for the State vehemently opposes the bail application on the ground that there is serious role attributable to the applicant/accused in inflicting critical knife stab injuries upon the deceased who succumbed to death and the victim was brought dead to the hospital. It is submitted that the complainant/mother of the deceased is herself an eye witness when the victim was brutally attacked without any provocation/motive. It is stated that applicant has a brother who is well capable of taking care of his father.

Looking into the gravity of offence and nature of allegations, no ground on merits is disclosed to allow the application. Also, no ground for interim bail is disclosed in view of the availability of other family members to look after the father of the accused.

The application is dismissed, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1362/20  
State Vs.Kishan Pal  
FIR No.1034/19  
PS : Sultan Puri  
U/s. 376/354/354D/506 IPC &  
S.4, 10, 12 POCSO Act**

**01.06.2020**

**Application for regular/interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
None for the accused/applicant.

The matter has been taken repeatedly during the day. However none has appeared through Video Conferencing or in person, nor any contact has been made with the Reader/Staff of the Court. It has been informed by the reader of the court that no mobile number of counsel has been mentioned in the petition. However, an email has been sent on behalf of the Court to the email ID of the counsel for the applicant/accused, provided in the application.

However, it is 6:00 p.m. None has appeared in the matter. Even no adjournment prayer has also been made.

In the facts and circumstances, application is disposed of as dismissed as not pressed.

Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)  
Duty Judge  
North-West, Rohini Courts,  
Delhi/01.06.2020**

**Bail Appl. No.1361/20  
State Vs.Manjeet Dabas  
FIR No.518/16  
PS : Subhash Place  
U/s. 364A/365/482/120B/34 IPC**

**01.06.2020**

**Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Kundan Kumar, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused submits that he is in JC since 22.05.2018. Charge sheet has already been filed against all the accused persons and a total of 15 witnesses including complainant, victim and father of victim have been examined and nothing incriminating has come on record against the applicant/accused. It is further contended that trial is likely to take considerable time. It is also submitted that the other co-accused namely Narender, Vikrant Shokeen and Mahesh @ Chinka have already been granted bail vide orders dated 21.05.2020, 12.05.2020 and 27.05.2020 respectively. It is prayed that applicant/accused be granted bail on the ground of parity.

Ld. Addl. PP for the State submits that the allegations against the applicant / accused are very serious, but concedes that the other co-accused persons, have been admitted on bail and have been involved in commission of similar/graver role in the present case.

The Court has considered the report and submissions and is of considered view that the role of the applicant / accused is not graver than the role of the other co-accused persons, who have been admitted on bail and applicant is in JC since 22.05.2018. Therefore, **on the ground of parity**, the applicant / accused is granted bail **on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount, to the satisfaction of Ld. MM/Duty MM**, with the condition that he shall attend trial regularly, as per law. Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1357/20**  
**State Vs. Annu @ Jannat**  
**FIR No.83/20**  
**PS : Prem Nagar**  
**U/s.306 IPC**

**01.06.2020**

**Application for regular/interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. B. K. Singh, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused submits that she is in JC since 25.02.2020 and is innocent and falsely implicated. It is further submitted that the accused herself called the police but police fabricated the case and registered the case against her, wrongly. Ld. Counsel for the applicant further submits that the brother of the applicant/accused has expired on 28.04.2020. It is further submitted that the applicant/accused is the only bread earner of his family, having old aged parents and one minor children. It is submitted that investigation has been completed, charge-sheet has been filed. It is further prayed that the applicant be granted interim bail in view of the relaxed consideration in wake of outbreak of COVID-19.

Ld. Addl. PP for the State has vehemently opposed the present bail application on the ground that there are very serious allegations against the applicant/accused of actively harassing her husband who committed suicide within six months of marriage with the accused. It is submitted that the accused was making illegal money extortion demands of Rs.5 lakhs from the deceased, failing which, she had threatened to falsely implicate the deceased and his family members. It is further stated that the accused has earlier

married multiple times and registered several criminal cases against her in-laws in the similar fashion. It is not the case that she has filed bail application for last rites of the brother who expired one month prior.

Considering the serious nature of allegations, gravity of offence, no ground is made out to release the applicant/accused on regular/interim bail. Further, the case of the accused is also not covered as per the relaxation criteria of HPC of Hon'ble High Court of Delhi in any of the Minutes of Meeting, held from time to time, during the lockdown. The court is not inclined to admit the applicant/accused on regular/interim bail, at this stage. The application is dismissed, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1360/20**  
**State Vs.Gaurav Kumar Sharma**  
**FIR No.175/20**  
**PS :Prem Nagar**  
**U/s.307/353/186/34 IPC &**  
**25/27/59 Arms Act**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh.Suraj Prakash Sharma, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through GISCO Webex.

Ld. Counsel for the applicant/accused submits that the applicant/accused is in JC since 23.05.2020 and has been falsely implicated in the present case. It is argued that there is an unexplained delay of eight hours in registration of FIR. It is further submitted that as the investigation is complete, no purpose shall be served in keeping the applicant/accused in custody any further, praying for interim bail for 45 days.

Ld. Addl. PP for the State strongly opposes the bail application on the ground that investigation in the matter is at very nascent stage and there are serious nature of allegations against the applicant of firing on the police party and further, one loaded pistol and one live cartridge were also recovered from the applicant. It is submitted that the accused may avoid trial, if granted bail.

Considering the gravity of offence and serious nature of allegations in the present case, and as the investigation is at very nascent stage, Court is not inclined to admit the accused on bail, at this stage. **The application is accordingly, dismissed.**



Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1364/20**  
**State Vs.Aniket @ Dinnu**  
**FIR No.92/20**  
**PS : Vijay Vihar**  
**U/s. 392/394/397/34 IPC**

**01.06.2020**

**Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Praveen Kumar, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the applicant is in JC since 09.03.2020, having clean past antecedents and has been falsely implicated in the present case and that nothing has been recovered from him. The applicant is the sole bread earner in the family and has old parents to take care of. It is further submitted that the grand-mother of the accused was hospitalised and has expired in the intervening night of yesterday and today. It is contended investigation is complete and applicant/accused is no more required for the purpose of custodial interrogation.

Per contra, Ld. Addl. PP for the state submits that allegations against the accused are of serious nature and the weapon used in the offence i.e. the knife was recovered at the instance of the applicant/accused.

The Court has duly considered the nature of offence and ground of urgency prayed. The applicant/accused has recently lost his father last month and his grandmother who was hospitalised is also stated to have unfortunately expired in the intervening night of yesterday and today. Therefore, on **humanitarian grounds**,

applicant/accused **Aniket @ Dinnu** is admitted to **interim bail** for a period of **30 days** from the date of release, subject to furnishing bail bond in the sum of Rs.50,000/-, with one surety of the like amount, to the satisfaction of Ld.M.M./Ld.Duty M.M. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1321/20  
State Vs.Manjeet Gahlot  
FIR No.683/15  
PS :Kanjhawala  
U/s. 302/34 IPC**

**01.06.2020**

**Application for regular/interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Abhimanyu Rana, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the applicant is innocent and has been falsely implicated in the present case. Accused is in JC since the year 2015 and bail is prayed to lookafter his old parents who are stated to be suffering with many age related ailments and her mother aged 65 years of age, has been allegedly referred to higher 'CATRO C ICU' for post operative recovery.

Ld. APP for the State submits that as per previous report of IO, copies of medical papers filed by the accused are of previous/old treatment of his mother and the accused has not submitted any fresh treatment papers of his mother. Further, there are other family members in the family of accused, to take care of mother of the accused. Ld. Addl. PP for the State further submits that the accused was also arrested in Case FIR No.138/16, u/s.420/468/471/34 IPC, registered at PS Kanjhawala and requests for verification report of the IO as regards the medical documents of the accused.

IO is directed to file the details of all family members of the accused, who are residing or available, for care of old parents of the accused. IO also to verify medical treatment papers of mother of applicant/accused.

Application to come up for hearing on **03.06.2020**.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1316/20**  
**State Vs.Avinash Shrivastava**  
**FIR No.83/12**  
**PS :Keshav Puram**  
**U/s.302/364/201/120B IPC**

01.06.2020

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Kunal Manav, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 11.04.2012. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'. Reply of IO regarding previous involvement of accused have been filed, wherein no previous involvement of the accused is shown.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Avinash Shrivastav** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini

Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**



**Bail Appl. No.1127/20  
State Vs.Santosh @ Lucky  
FIR No.1175/14  
PS :Vijay Vihar  
U/s. 302/307/395/397/186/353 IPC &  
25/54 Arms Act.**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Javed Alvi, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC for about 6 years. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Report of Conduct and copy of custody warrants have been received from the Jail Superintendent, wherein it is stated that conduct of the accused is **'unsatisfactory'** as multiple punishment ticket is recorded in his name.

During course of arguments, Id. Counsel for the applicant/accused seeks permission to withdraw the present application.

In view of the Conduct Report, request of Id. Counsel for the applicant/accused is allowed and **present bail application is dismissed as withdrawn.**

Application is disposed of accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1363/20  
State Vs. Film Kaur @ Ginni  
FIR No.809/18  
PS :Sultan Puri  
U/s.302/450/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Jitender Kumar, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the case of the applicant/accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated **18.05.2020**. It is submitted the applicant/accused is in JC since 24.10.2018. It is further submitted that the case is fixed for arguments on sentence before the Ld. Trial Court. It is further submitted that the applicant/accused is needed to take care of her daughter who is suffering from stone in gall bladder and has been advised for operation for removal of the stone and there is no one to take care of her. It is prayed that applicant/accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Ld. Addl. PP for the State has strongly opposed the present bail application on the ground that the applicant/accused has already been convicted and she is not a UTP. It is also contended that the medical grounds mentioned in the application in the application are of 2019 and no fresh grounds have been mentioned. It is also submitted that as the custody period of the accused is less

than 2 years, the case of applicant/accused is not squarely covered under any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Heard. Perused the report of IO. Considering the facts and circumstances, no ground is made out to release the applicant/accused on interim bail. Further, the case of the accused is not covered as per the relaxation criteria of HPC of Hon'ble High Court of Delhi in the aforesaid Minutes of Meeting dated 18.05.2020. The application is dismissed.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1303/20  
State Vs.Ashok Sisodia  
FIR No.59/20  
PS :Vijay Vihar  
U/s. 21 NDPS Act**

**01.06.2020**

**Application for bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Hemant Kumar, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused has filed the present application **u/s.167(2) Cr.P.C.**, praying for grant of Statutory bail. Ld. Counsel for applicant submits that despite expiration of requisite period of 90 days from the date of arrest i.e. 31.01.2020, no charge-sheet has been filed till date. It is submitted that the applicant is innocent, having past clean antecedents and has been falsely implicated in the present case as he was arrested from his house and not at the site as alleged by the Investigating agency and that recovery of contraband drug has been planted on him. It is submitted that he needs to take care of his family consisting of old parents, wife and two minor children, who are in acute financial constraints, as he is the only bread earner in the family. It is stated that deceased/maternal aunt was almost like her mother who brought her up after death of her mother and that he could not attend her cremation but craves to attend other last rites/ceremonies. During course of arguments, also prayer has been made in the alternative to grant **regular bail**.

Ld. Addl. PP for the State opposes the bail application on the ground that the applicant/accused is not entitled to Statutory bail u/s.167 Cr.P.C. as the chargesheet has already been filed, within the prescribed time, as per law. It is further submitted that a quantity of 9 grams of Contraband was recovered from the possession of the accused. However, it is submitted that there is no report of past criminal history of the accused.

Having considered that the accused is in JC for last more than four months and involved in this case of recovery of intermediate quantity of 9 grams of contraband drugs and that he is the sole bread earner in the family having old aged parents dependent upon him and also that his two minor children need proper education and that charge-sheet has already been filed and no investigation is pending, the trial is likely to take considerable time and no purpose shall be served in further incarceration of the accused, particularly in the prevalent circumstances of nationwide lockdown on account of outbreak of Covid-19. In view of the entire facts and circumstances, applicant/accused **Ashok Sisodia** is admitted on bail on furnishing Bail bond in the sum of Rs.50,000/-, with one surety of like amount, to the satisfaction of Ld. MM/Duty MM, with the directions that:

1. Applicant/accused shall not make any endeavour to contact or intimidate the complainant.
2. He shall not hamper the progress of trial or tamper with the prosecution evidence, in any manner, whatsoever.
3. He shall attend trial regularly and appear, as and when directed to do so, as per law.
4. He shall not leave the Country without prior information/permission of the Court.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent, through email. The physical copy of the order be also sent to Bail Section of North-West District, Rohini Courts, Delhi. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). Incharge, Computer Branch, Rohini Courts

is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1359/20**  
**State Vs.Rahul**  
**FIR No.61/20**  
**PS : Keshav Puram**  
**U/s. 420/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Vineet Malhotra, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the applicant / accused is in JC since 21.02.2020 and is covered in the category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated **28.03.2020**. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 28.03.2020 in Para-3 (i).

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide*



minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **28.03.2020 in Para 3 (i)**, without going into the merits of the case, the applicant/accused **Rahul** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.30,000/- to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1319/20  
State Vs.Rajesh Malik  
FIR No.696/14  
PS :Keshav Puram  
U/s.302/392/411 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Abhishek Rana, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 25.10.2014. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of Arrest Memo is already on record. Report of Good Conduct has been received from jail Superintendent and reply of IO regarding previous involvement of accused has been filed, wherein no previous involvement of the accused is shown.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Rajesh Malik** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is

directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1179/20  
State Vs.Nakul  
FIR No. 1158/15  
PS : Vijay Vihar  
U/s. 302/34 IPC &  
25/27 Arms Act.**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Suraj Prakash Sharma, Id. Counsel for the  
accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 27.08.2015. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Report of Good Conduct and copy of custody warrants received from the Jail Superintendent, placed on record. Report of IO has also been filed regarding previous involvement of the accused, in terms of directions passed by the Court dated 28.05.2020, wherein no previous involvement of the accused is shown.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of

Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Nakul** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is

directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1239/20**  
**State Vs.Jagmati @ Jagwanti**  
**FIR No.346/19**  
**PS : Kanjhawala**  
**U/s. 302/304B/201/498A/34 IPC**

**01.06.2020**

**Application for regular/interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. L. D. Mual, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused orally requests to consider the application as per the criteria laid down by the HPC of Hon'ble High Court of Delhi. It is contended that the case of the applicant / accused is covered in the fresh category of prisoners, who could be on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 22.11.2019 (15.10.2019). It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Report of Good Conduct is already on record. However, copy of custody warrants are not on record. IO has also filed the previous involvement report of the accused in terms of directions passed by the Court dated 28.05.2020, wherein no previous involvement of the accused is shown.

Ld. Addl. PP for the State opposes the bail application on the ground that there are serious allegations against the accused and no case made out on merits. However, Ld. Addl. PP for the



State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi in Para 6 (vi) dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Jagmati @ Jagwanti** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Interim bail shall be subject to the Jail Superintendent certifying the custody of the applicant/accused for a period of more than six months, as on the date of release for interim bail.
2. Accused shall furnish personal bond in the sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
3. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
4. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
5. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.1299/20  
State Vs.Mohd. Afsar  
FIR No.72/10  
PS : Keshav Puram  
U/s. 307/34 IPC**

**01.06.2020**

**Application for seeking directions to send intimation to the Superintendent of Jail, regarding the bail status of the applicant/accused in the present case. The same has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Kundan Kumar, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

No report from Jail Superintendent received.

Let report be called from Jail Superintendent regarding the bail status of the accused for **03.06.2020**.

Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)  
Duty Judge  
North-West, Rohini Courts,  
Delhi/01.06.2020**

**Bail Appl. No.  
State Vs. Abhishek  
FIR No. 465/19  
PS : Bharat Nagar  
U/s. 307/324/341/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to

applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Abhishek** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.2075/20  
State Vs. Anil  
FIR No. 177/19  
PS : Aman Vihar  
U/s. 307/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated **18.05.2020**

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to

applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Anil** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.2071/20  
State Vs. Ankit Pal  
FIR No. 565/17  
PS : Sultan Puri  
U/s. 307 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to



applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Ankit Pal** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.2076/20  
State Vs. Anil @ Anamika  
FIR No. 782/17  
PS : Begum Pur  
U/s. 302/201/34 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender SAngwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated **18.05.2020**

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to

applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Anil @ Anamika** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.2074/20**  
**State Vs. Vinod @ Raju**  
**FIR No. 371/18**  
**PS : Mangol Puri**  
**U/s. 302 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender SAngwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated **18.05.2020**

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to

applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Vinod @ Raju** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.2072/20  
State Vs. Aziz Khan  
FIR No. 346/15  
PS : Kanjhawala  
U/s. 302 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender SAngwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated **18.05.2020**

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to

applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Aziz Khan** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**

**Bail Appl. No.2073/20  
State Vs. Arjun  
FIR No. 224/15  
PS : Sultan Puri  
U/s. 302 IPC**

**01.06.2020**

**Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Birender SAngwan, Id. LAC for the accused/applicant.

Arguments have been heard through CISCO Webex.

**The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.**

Arguments have been heard through Webex Cisco.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated **18.05.2020**

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to



applicable categories.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Arjun** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/-, to the satisfaction of concerned Jail Superintendent.
2. This interim bail does not entitle the applicant/accused to claim bail/relief on merits of the case.
3. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
4. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/01.06.2020**